

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1942
TO BE ANSWERED ON 28.11.2016
REGISTRATION OF WORKERS**

†1942. SHRI JANARDAN MISHRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has formulated any scheme for registration of all types of workers i.e. skilled, unskilled and semi-skilled etc.;**
- (b) if so, the details thereof;**
- (c) whether the Government has issued/proposes to issue registration cards to registered labourers/workers in the country; and**
- (d) if so, the details thereof?**

**ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): As per provisions of The Unorganised Workers Social Security Act, 2008, every unorganised worker shall be eligible for registration subject to the fulfilment of the two conditions; he or she should have completed fourteen years of age; and a self-declaration by him or her confirming that he or she is an unorganised worker. Every unorganised worker shall be registered by the District Administration. The State Governments are mandated to register the Unorganised Workers and to provide benefits of welfare schemes on matters relating to i.e. (i) life and disability cover, (ii) health and maternity benefits, and (iii) old age protection. It has been the constant endeavour of the Central Government to extend coverage of the social security schemes to all the unorganised workers as per their eligibility. Government is also implementing National Career Service (NCS) through which jobseekers of any category can register themselves for employment services.
